

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. – I

Misc Application No. E/MISC/30405/2024

in

Excise Appeal No. 30565 of 2018

(Arising out of **Order-in-Appeal** No.HYD-EXCUS-MD-AP2-0249-17-18-CE dated 09.02.2018
passed by Commissioner of GST & Central Excise (Appeals-II), Hyderabad)

**Commissioner of Central Tax
Medchal - GST**

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APPELLANT

Medchal Commissionerate,
H.No. 11-4-649/B,
Opposite Mehdi Function Palace,
Above SBI Bazarghat Branch,
Lakdikapool, Hyderabad,
Telangana – 500 004.

VERSUS

M/s Visakha Industries Ltd.,

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RESPONDENT

Survey No. 315, Near Nagulapally
Railway Station, Velmala,
Medak District,
Telangana – 502 300.

APPEARANCE:

Shri B Sangameshwar Rao, AR for the Appellant.
Shri P. V. B. Chary, Advocate for the Respondent.

**CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30392/2024

Date of Hearing:29.10.2024
Date of Decision:29.10.2024

[ORDER PER: A.K. JYOTISHI]

The Miscellaneous Petition has been filed by the Appellant/Department for withdrawal of Appeal under Rule 15 of CESTAT (Procedure) Rules, 1982. The total amount of duty involved in this Appeal is Rs.59,09,833/-, which is below the threshold prescribed by the Central Board of Indirect Taxes and Customs vide the Instructions No. 160390/20/2024-JC-CBEC dt.06.08.2024.

2. The Miscellaneous Petition is accordingly allowed.
3. The Appeal is disposed of as withdrawn.

(Dictated and pronounced in open court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**